

10

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2220/2004

New Delhi this the 9th day of August, 2005.

Hon'ble Shri Shanker Raju, Member(J)

Sh. D.N. Mishra,
Asstt. Engineer(Under Suspension),
R/o HIG-04, Rapti Nagar,
P.O. Charawan, Gorakhpur(UP).

..... Applicant

(through Sh. D.P. Sharma, proxy for Sh. D.N. Sharma, Advocate)
Versus

1. Union of India
The Chief Executive Officer,
Prasar Bharti/Broadcasting Corporation
of India, P.T.I. Building, Parliament
Street, New Delhi.

2. The Director General,
Doordarshan/Prasar Bharti,
Broadcasting Corporation of India,
Doordarshan Bhawan,
Copernicus Marg,
New Delhi.

..... Respondents

(through Sh. M.K. Bhardwaj, proxy for Sh. Rakesh Chahar, Advocate)

Order (Oral)

Heard the learned proxy counsel for both the parties.

2. As the suspension has been revoked, main grievance of the applicant has been redressed. The only surviving grievance is payment of subsistence allowance and arrears thereof w.e.f. 12.01.2004. Respondents shall consider the same in accordance with rules and instructions within two months from the date of receipt of a copy of this order. OA stands disposed of. NO COSTS.

S. Raju

(Shanker Raju)
Member(J)